

**HIGH COURT OF JUDICATURE AT ALLAHABAD**

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**CRIMINAL MISC. WRIT PETITION No. - 26085 of 2019  
(With CRPIL No.1 of 2020  
WPIL Nos.8, 10, 18 and 44 of 2020  
CRLP No.392 of 2020)**

Mohd. Aman Khan .....Petitioner

Through :- Mr. Mohd. Danish, Advocate for Mr. Maha Prasad,  
Advocate and Mr. Aditya Singh Parihar, Advocate

v/s

Union of India and others .....Respondents

Through :- Mr. Alok Ranjan Mishra, Advocate for respondent  
for the Union of India  
Mr. Manish Goel, Additional Advocate General with  
Mr. A.K. Goyal, Additional Chief Standing Counsel  
for the State  
Mr. Neeraj Tripathi, Senior Advocate with Mr.  
Shashank Shekhar Singh, Advocate for Aligarh  
Muslim University

**CORAM : HON'BLE RAJESH BINDAL, CHIEF JUSTICE  
HON'BLE J.J. MUNIR, JUDGE**

**ORDER**

1. This order will dispose of bunch of petitions raising similar issues, which pertain to certain incidents which took place in Aligarh Muslim University in December 2019.
2. Vide order dated January 7, 2020, National Human Rights Commission was requested to hold an inquiry and submit a report before this Court. Needful was done. Copy of the inquiry report was handed over to the learned counsel for the State to respond to the recommendations made.
3. In the supplementary counter affidavit dated September 7, 2022 filed by the learned counsel for the State, it has been submitted that the recommendations in paragraphs 'a', 'b', 'd' and 'e' have been complied

with by the State whereas recommendations in paragraphs 'c' and 'f' are concerning the Union of India and Aligarh Muslim University, respectively.

4. The recommendations in paragraph 'c' pertain to a direction to the Director General, CRPF for RAF to show utmost professionalism in dealing with such situations. We have no doubt that our paramilitary forces are well equipped to deal with such situations and are being regularly updated.

5. The direction in paragraph 'f' is to Aligarh Muslim University to establish mechanism for better communication with the students' fraternity so that they are not influenced by outsiders. Communication channels should always remain open. But equal responsibility is also of the students that they do not fall in the trap of unscrupulous persons operating outside the University to disturb peace there. Educational Institutions have to maintain discipline. The students take admissions in Universities or any educational Institution for the purpose of education and not indulge in these kind of activities, which brings bad name to the great educational Institutions.

6. Nothing survives in the petitions. Dismissed.

(J.J. Munir)  
Judge

(Rajesh Bindal)  
Chief Justice

Allahabad  
08.09.2022  
Kuldeep/Rakesh

Whether the order is speaking : Yes

Whether the order is reportable : Yes/No